

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No.697/92.

Dt. of Order:11-12-92.

Chenuthula Sankar Rao

....Applicant

Vs.

1. The Chief Post Master General,
Dak Sadan, Abids, Hyd-1.
2. The Post Master General, Visakhapatnam.
3. The Senior Superintendent of Post
Offices, Visakhapatnam Division,
Visakhapatnam.

....Respondents

Counsel for the Applicant : Shri A.Satyanarayana Rao

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Single Bench passed by
Hon'ble Sri T.C.Reddy, Member (J)).

This is an application filed under section 19 of the
A.T.Act, 1985, to direct the Respondents to appoint the applicant
in a suitable post on compassionate grounds and pass
~~as may seem fit and proper~~
such other order or orders in the circumstances of the case.

2. The facts giving rise to this Original Application
in brief are as follows :-

The father of the applicant was working as Clerk
at Dwarakanagar Post Office, Visakhapatnam. On 12-12-82
he died of Lung Cancer leaving behind the mother of the
applicant, three daughters and the only son. All the children
the Applicant known

(23)

of the employee (father of the applicant) were minors. The applicant herein had become major on 4-5-90. On 7-5-91 the mother of the applicant put in a representation to the Post Master General, Visakhapatnam Division, requesting for providing a job to her son / the applicant herein on compassionate grounds. As no orders were passed on the representation dt. 7-5-91, the present ~~Original~~ application is filed.

3. Counter is filed by the Respondents opposing this Original Application. Kum.G.Ramanujamma is present on behalf of Sri A.Satyanarayana Rao, counsel for the applicant and Sri N.R.Devraj, counsel for the Respondents are present and heard. In the counter filed by the Respondents it is pleaded that the applicant had not furnished copies of certificate of educational qualification, date of birth, death certificate of his father etc., to take a suitable decision on the representation. From the counter of the Respondents it is quite evident that the respondents are not ~~in a~~ to pass final orders with regard to the applicant's appointment on compassionate grounds as the required material has not been placed before them by the applicant. So in view of this position we are of the view that it would be just, fair and proper to decide this O.A. by giving appropriate directions to the appli-

T - C. A. P

....3.

2200X

to
cant herein as well as the respondents.

In the result, we hereby direct the applicant to furnish the death certificate of his father, his (applicant's) date of birth certificate and educational qualification certificates, etc., as are required by the respondents within 15 days from the date of communication of this order to the applicant.

On receipt of ~~the~~ required documents by the respondents, the respondents shall pass final orders within six months on the said representation of the mother of the applicant dated 7.5.91. If the applicant continues to be aggrieved by the final orders passed by the respondents, he would be at liberty to approach this Tribunal afresh in accordance with law. The parties shall bear their own costs in this OA in the circumstances of the case.

T. Chandrasekhar Reddy
(T.CHANDRASEKHARA REDDY)
Member (J)

Dated : 11th December, 1992
Dictated in the Open court

8/12/92
Deputy Registrar (J)

avl/mvl

To

1. The Chief Post Master General,
Dak Sadan, Abids, Hyderabad-1.
2. The Post Master General, visakhapatnam.
3. The Senior Superintendent of Post Offices,
Visakhapatnam Division, Visakhapatnam.
4. One copy to Mr.A.Satyanarayana Rao, Advocate
Flat 304, Banjara Sadan Street 14, Himayatnagar, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
7. One spare copy.

pvm

15/12/92
3
TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY

APPROVED BY

HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 11 - 12 1992

ORDER/JUDGMENT:

R.A./ C.A./M.A.No.

in

O.A.No. 697/92

T.A.No.

(W.P.No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No order as to costs.

pvm.

